

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 161/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES: Arvind M. Gupta
V/s.
Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

ORDER

T.C.P. No. 161/I&BC/NCLT/MB/MAH/2017

1. None present.
2. This is the Transfer Petition from the Hon'ble High Court. Admittedly, the requisite Form under the Notification No. GSR- 732(E) dated 30th June 2017 of the Code has not been submitted before 15.07.2017.
3. Therefore, this Petition now stood Abated. Liberty is granted as per the Notification to file Fresh Petition, if deem fit, under the Code.
3. The Petition is disposed of as abated. To be Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
25.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)

Noted in PD